- (b) whether Central Government has issued any directives to all the oil companies in this regard, if so, the details thereof; and
- (c) whether such directives have also been issued to private sector companies, if so, when, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) There is no such plan.

(b) and (c) Supply of crude oil from the gulf countries have by and large remained unaffected. However, in the light of possible disruptions of supplies and/or a spike in oil prices, the Government has issued directives to the Public Sector Oil Companies to draw up contingency plans and also make medium and long term plans including diversification of their sources for import of crude oil in order to minimize the impact of any geopolitical instability.

Anti-doping regulations on sportspersons

3826. SHRI VIVEK GUPTA: Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there exist any anti-doping regulations on sportspersons in the country, if so, the details thereof;
- (b) whether the regulations are in accordance with international norms, if so, the details thereof;
- (c) the Ministry's plan of action for monitoring cases of doping that brought ignominy to the nation; and
- (d) the number of sportspersons tested positive at international tournaments in the past five years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Yes, Sir. Anti Doping Rules 2010 of National Anti Doping Agency (NADA) are in place in India to regulate anti-doping activities of sportspersons in the country.

- (b) Yes, Sir. The regulations of National Anti Doping Agency (NADA) are in accordance with World Anti Doping Agency (WADA) Code 2009 which came into operation with effect from 1st January, 2010.
- (c) The Government and National Anti Doping Agency (NADA) are working towards "Dope Free" Sports in the country in co-ordination with stakeholders to rid sports of this menace and create a clean and healthy environment for sports in India. NADA

is taking stringent measures against doping in sports by conducting dope tests during in-competition and out-of-competition on sportspersons. The Government has repeatedly announced zero tolerance for violators of the anti doping regulations.

NADA has conducted outreach programs at various centres and over 10,000 sports persons, including supporting staff attended such programs. The technical officials of NADA are regularly visiting Sports Authority of India (SAI) Regional Centres and other places (wherever training camps are held) and educating the athletes on doping in sports and harmful side effects of the dope substances by conducting lectures/seminars/workshops etc. on regular basis with the help of dope control hand books printed in English, Hindi. Tamil, Telugu, Malayalam, Bengali and Punjabi.

NADA has constituted a panel of experts comprising of medical doctors, legal members and eminent sports-persons to advise on Information, Education and Communication (IEC) Campaign. The expert group will formulate anti-doping education plan in line with the objectives of the Campaign. The group will develop the education-cum-awareness materials for various stakeholders in sports. The experts will customize all relevant awareness materials developed by World Anti Doping Agency (WADA) to meet Indian clientele and to develop education material through print and electronic media.

To help the competing athletes, need-based awareness-cum-education materials will be prepared in association with National Sports Federations. In addition, NADA has proposed to conduct 50 anti-doping awareness workshops/seminars for all stakeholders in current financial year. Out of this, 13 workshops are already conducted till date.

(d) During International tournaments, results of dope tests conducted on sportspersons are managed by concerned International Federations or Tournament Organizing Committees.

Operationalisation of schemes for youth through NGOs

3827. DR. KANWAR DEEP SINGH: Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that few schemes for the youth development and training are being operationalised through Non-Governmental Organisations (NGOs) working in the same field;
- (b) the State-wise number of NGOs working in the area of youth development and training in the country; and
- (c) the State-wise amount of funds allocated to NGOs for various youth development programmes/ schemes?